

Productivity Linked Bonus to Civilian Employees

8324. SHRI R. N. RAKESH:

SHRI KESHAORAO PARDHI:

SHRI HIRA LAL R. PARMAR:

Will the Minister of DEFENCE be pleased to refer to the replies given to Unstarred Question No. 4125 on 18th March, 1981, and Unstarred Question No. 5062 on 25th March, 1981 regarding payment of Bonus and State:

(a) whether Government have sanctioned the Productivity-linked Bonus to all the categories of civilian employees of Defence Production establishments covering industrial, non-industrial supervisory staff and officers;

(b) whether Government have also given this bonus to civilian employees including ministerial staff serving in Naval Dockyard, Bombay;

(c) the reason why Government have not yet given this Bonus to JCB non-industrial staff which is also engaged in cypher production for the use of Government of India and is the only organisation of its kind in India; and

(d) by what time this Bonus will be paid to JCB non-industrial civilian employees and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir. Only those drawing monthly wages upto and including Rs. 1600 are, however, eligible. But teaching staff in schools maintained by Ordnance Factories, DGI Organisation and Heavy Vehicles Factory, those employed in headquarters establishment of DGI and audit staff employed in cells looking after R&D establishments have been excluded.

(b) Yes, Sir.

(c) and (d). The matter is under consideration.

Banking Coverage in Bihar

8325. SHRI SAMINUDDIN:

SHRIMATI MADHURI SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Bihar State had submitted a memorandum to the Centre about the poor banking coverage and the need for ensuring a fair bank-population ratio in the State;

(b) whether the memorandum also stressed the need to have a higher branch population ratio than the national average for Bihar; and

(c) whether in view of economic backwardness of the regions, Government propose to relax the rules and open more bank branches in Bihar; if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). No formal memorandum as such has been received from the Government of Bihar in regard to banking coverage in the State. However, the question has been the subject matter of some demi-official correspondence.

(c) Every effort is being made to achieve better regional balance in economic development, including banking development, through greater attention to the relatively under-developed States, including the State of Bihar. In Bihar the number of bank branches has increased from 274 to 2540 between June 1969 to November, 1981. The population coverage has improved from one branch for 2,06,000 people to one branch for 27,000 people over this period. The national averages for these dates were one branch for 65,000 people and 19,000 people respectively. It will be seen that the disparity in banking coverage in Bihar vis-a-vis all-India average has narrowed down over the years.

In terms of the branch licensing policy for 1982-83 to 1984-85, which is directed towards further reducing regional imbalances, the Reserve Bank have estimated that Bihar would need to have 1094 additional branches in underbanked districts to

improve population coverage to 1 branch for 17,000 people in rural/semi-urban areas. Branch opening will be on a more liberal scale in hilly and tribal areas with dispersed population.

Strength of I.T. Officers and Assistant Commissioners of Income-tax.

8326. SHRI SOMJIBHAI DAMOR: Will the Minister of FINANCE be pleased to state:

(a) what is the sanctioned and working strength of Income-tax Officers (Group-A) and Assistant Commissioners of Income-tax in the Income-tax Department, Delhi:

(b) whether it is a fact that a large number of officers mentioned in (a) above are working in excess of the sanctioned strength; and

(c) what steps Government propose to take to transfer these officers out of Delhi Charge of the Income-tax Department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). The sanctioned and working strength of Income-tax Officers (Group-A) and Assistant Commissioners of Income-tax in the Commissioner of Income-tax Delhi Charge as on 14.4.1982 is as under:—

	Sanctioned strength	Working strength
Income-tax Officers (Group-A)	124	124
Assistant Commissioners of Income-tax	85	84

This includes certain posts in both the cadres which have been transferred temporarily from other charges to meet the urgent requirements of work.

(c) Does not arise.

Report of Puri Commission on Gold Auctions

8327. SHRI R. P. GAEKWAD: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 1110 on 27th November, 1981 regarding Puri Committee report on Gold auctions and state:

(a) whether the report of Shri K. R. Puri on Gold Auctions is still under consideration of the group of Cabinet Ministers;

(b) whether the investigating agencies of the Department of Revenue have since submitted their results; and

(c) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Yes, Sir.

(b) and (c). No, Sir. The investigations are in progress and appropriate action would be taken on the basis of the results of these investigations.

Expansion of Spinning Capacity

8328. SHRI K. RAMAMURTHY: Will the Minister of COMMERCE be pleased to state:

(a) the reasons for allowing the expansion of spinning capacity at an average annual rate of about 13 per cent while the weaving capacity of the mill sector has remained by and large constant;

(b) whether any action had been taken on the recommendations contained in the 1976 Report on Cotton Textile Industry presented by the National Productivity Council; and

(c) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) The Sixth Plan en-